GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1552
ANSWERED ON:21.08.2012
CRIMINAL CASES AGAINST POLICE PERSONNEL
Choudhary Shri Harish;Ganpatrao Shri Jadhav Prataprao;Jeyadural Shri S. R.;Kodikunnil Shri Suresh;Thakur Shri Anurag Singh;Yadav Shri M. Anjan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of corruption, criminal offences and misuse of power by the State Police Personnel including Indian Police Service officers have been reported in the country;
- (b) if so, the details thereof and the total number of such cases reported along with the action taken against the guilty during each of the last three years and the current year, crime-wise and State-wise including the NCT of Delhi;
- (c) whether the Supreme Court has urged the Government to formulate guidelines with regard to police functioning and conduct in a recent judgment;
- (d) If so, the details thereof and the reaction of the Union/State Governments in this regard; and
- (e) The details of the advisories issued by the Union Government to the State Governments to curb such cases alongwith the other measures taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): Centralised data of such cases is not maintained by the Ministry of Home Affairs. However, as per the information available, 27 IPS Officers have been placed under suspension and charge sheets have been issued to 132 IPS Officers in various cases of disciplinary proceedings. The details are at Annexure –I and II.
- (c) to (e): The Supreme Court in its judgment dated 22.09.2006 in the case of Prakash Singh and others Vs. Union of India and others concerning Police reforms, inter-alia, directed separation of investigation from Law and Order, creation of Police Establishment Board at the State level to deal with posting transfer and other service related matters of police officers, constitution of Police Complaint Authority at the State and District level to look into the complaints against police officers.

The State Governments and Union of India filed interlocutor applications before the Supreme Court seeking directions by way of clarification/modification in implementation of the directions in the above case. The Apex Court constituted a Committee under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court. The Committee submitted its final report to the Apex Court in August 2010. The said report was circulated to the State Government / UTs by the Registry, of the Supreme Court on 04.10.2010.